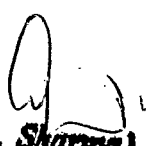
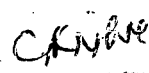


In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP. No.....199

Union of India & co. Versus *Deyal Singh*

Date of Order	Orders
	MA 51/96 (OA 425/94)
<i>20.2.96</i> <i>Received copy sent for transmission on 6/3/96</i> <i>Copy issued to Deyal Singh 7/1/97 vide dt 6/3/96</i>	<i>Dr. P. B. Bhatnagar, counsel for Union of India and other Govt. respds.</i> <i>Dr. B. B. Bhatnagar, counsel for Deyal Singh, original applicant.</i> <i>Heard. Respondent/-petitioners are given one month's time to implement the directions of the Tribunal, issued in OA 425/94.</i> <i>MA stand, disposed of.</i>  (O. P. Sharma) Administrative Member  (GOPAL KRISHNA) VICE CHAIRMAN